

International Students' House in South

3720. Shri Dharmalingam: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have proposed construction of an International Students' House in the South;

(b) if so, when and where;

(c) whether any request for construction of an International Students' House at Madras has been received; and

(d) if so, action taken thereon?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (d). A request was received to construct an International Students' House at Madras, but on examination it was found that the demand at present does not justify it. If there is a change in position, the matter can be reviewed.

Manufacture of Renault Car

3721. { **Shri Warrior:**
Shri M. K. Kumaran:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that the French offer of collaboration for the manufacture of Renault car will lapse at the end of June, 1962; and

(b) if so, steps Government intend to take to get the period extended?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) and (b): The French firm, Regie Renault, have agreed to keep their proposal for collaboration in the setting up of a low cost car project in public sector valid upto the end of June, 1962. Government will endeavour to take a decision on the implementation of the low-cost car project by then. If no clear decision has been possible by the end of June, Government will endeavour to secure a brief extension of the validity of the offer of Regie Renault until a decision can be taken.

Heavy Electrical Factory in U.P.

3722. Shri Ram Sewak: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that Government had proposed to install the Heavy Electrical Factory near Mata Tila which has now been installed in Ranipur, Uttar Pradesh;

(b) whether Government are thinking to install some other heavy industry in that area; and

(c) if so, by what time?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Corrugated Iron Sheets for Maharashtra

3723. Shri Kajrolkar: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that Maharashtra State is getting less allocations of corrugated iron sheets against its requirements; and

(b) if so, the reasons therefor?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Yes, Sir. This is so in respect of other States also.

(b) Insufficient production. The quantity available is equitably distributed. Efforts are being made to import G. C. sheets within the limited foreign exchange available as well as under barter.

Claims of Political Sufferers in H.P.

3725. Shri Pratap Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether recommendations on claims of political sufferers in Himachal Pradesh have been received by Government;

(b) if so, whether payments thereof have since been made; and

(c) what is the total amount proposed to be distributed among such sufferers?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). Recommendations for grant of financial assistance to some political sufferers were received from the Himachal Pradesh Administration in March, 1962. They were returned to the Administration for clarification of some points and supplying full particulars in respect of the persons recommended. Their reply is awaited.

Fire in some Government Offices in H.P.

3726. Shri Pratap Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is within the knowledge of Government that the P.W.D. Godown and other Government Offices were destroyed by fire in Mandi District (Himachal Pradesh) in the middle of May, 1962;

(b) whether the cause of fire has been investigated; and

(c) what is the approximate loss?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) The cause of fire is under investigation.

(c) The approximate loss is Rupees 1,72,700.

Rural University in Andhra

3727. Shri Kolla Venkaiah: Will the Minister of Education be pleased to state:

(a) whether any suggestion has been made to Government of Andhra Pradesh for starting a Rural University in that State by the Deputy Minister of Education;

(b) whether any discussion has taken place on this question between the Deputy Minister during her visit to Andhra Pradesh this month and the State Government; and

(c) what is the help that the Centre can extend to the State Government in this matter?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) The Education Minister of Andhra Pradesh enquired from the Deputy Minister whether it was possible to start a Rural Institute in the private sector. He was informed that it would be possible only during the Fourth Plan period.

(c) The Central Government meets 75 per cent of the non-recurring and 50 per cent of the recurring approved expenditure leaving the rest to be met by the parent body or State Government.

Amendment of Delimitation of Legislative Council Constituency Order, Andhra Pradesh

3728. Shri Kolla Venkaiah: Will the Minister of Law be pleased to state:

(a) whether the Election Commission sought the opinion of the State Legislature and mainly the State Legislative Council before issue of orders in 1961 amending the Delimitation of Legislative Council Constituency Order (Andhra Pradesh);

(b) if not, the reasons therefor;

(c) whether the Election Commission had consulted the State Government; and

(d) if so, what is their opinion?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) to (d). Although under sections 12 and 13 of the Representation of the People Act, 1950, the Election Commission is not required to seek the opinion of the State Legislature or the State Government or any other body or authority before